

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 521 of 2020

IN THE MATTER OF:

B. S. Krishan

...Appellant

Versus

Stressed Assets Stabilization Fund & Anr.

...Respondents

Present:

For Appellant :

Mr. R. Anand Padmanabhan, Advocate

For Respondents :

**Mr. Siddhartha Barua, Mr. Praful Jindal,
Advocates for R-1**

Ms. Satya Devi, IRP (R-2)

O R D E R

(Through Virtual Mode)

12.10.2020 Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder. Written submissions may also be filed by the learned counsel for the parties in terms of the previous order within the extended time of two weeks. Respondent No. 2 appearing in person submits that though she has filed the status report, enclosure thereto has been inadvertently left out. She is permitted to file the same within two weeks.

List the matter 'for hearing' on **26th November, 2020**.

Interim directions shall stand extended till the next date of hearing.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

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